

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7495/2015
(Arising out of impugned final judgment and order dated 22/09/2014
in CRM No. 10431/2014 passed by the High Court Of Calcutta)

UNION OF INDIA

Petitioner(s)

VERSUS

NIYAZUDDIN SK AND ANR
(with office report)

Respondent(s)

Date : 05/12/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s) Mr. Ranjit Kumar, SG
Ms. Neelam Sharma, Adv.
for Mr. B. Krishna Prasad, Adv.

For Respondent(s) Ms. Rukhsana Choudhury, Adv.
Ms. Shampa Nath, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned Solicitor General of India representing the
petitioner seeks an adjournment, so as to enable the petitioner to
file rejoinder affidavit to the counter affidavit filed on behalf
of respondent no.1, especially the averments made in paragraph 9
thereof. Learned counsel shall also inform this Court about the
progress of the trial, and as to whether the delay in the trial has
been occasioned by the prosecution itself.

Post for hearing in the second week of January, 2017, as
prayed for.

(Madhu Narula)
Court Master

(Parveen Kumar)
AR-cum-PS